

DISA INDIA LIMITED

Regd. Office: World Trade Centre (WTC), 6th Floor, Unit No. S-04, Brigade Gateway Campus, 26/1, Dr. Rajkumar Road, Malleswaram-Rajajinagar, Bangalore - 560 055.
Tel: +91 80 22487700 Fax: 080 22487750
E-mail: investor.relations@norican.com
CIN No: L85110KA1984PLC006116

NORICAN

Shipping Industry

NOTICE

NOTICE is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company with face value of Rs.10/- each, have been reported lost/misplaced and holder(s) purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person having objection to the issue of duplicate share certificates in respect of the said shares should communicate to the Company or Registrars with necessary proof within 15 days from the date of this Notice, failing which the Company will proceed to consider the applications for issue of duplicate share certificates in favour of the Shareholder/ Buyers/ Legal Heirs and thereafter any objection/s in this matter will not be entertained.

FOLIO No.	CERT NOS.	DIST NOS.	SHARES	NAME OF THE SHAREHOLDER
K000865	2918	900061-900700	100	KARIM RAJABALI GAJIYANI

For DISA India Limited

Srinthee M S

Company Secretary

Place: Bangalore

Date: 26th February, 2026

ICICI Home Finance

Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Address: 2nd Floor, Saptaswara Complex, Next to Palace Honda Show Room, Near Fire Brigade, Kantharaj Urs Road, Saraswathipuram, Mysore- 570009

Branch Address: 1st Floor, Office No. 361/2-361/2-1232, Jayachandra Building, PB Gowda Compound, 4th Cross Park Extension, Durgigudi, Shimoga- 577201

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Lakshmidivi (Borrower), N Rajanna (Co-Borrower), R Nagendra (Co-Borrower), Raja Building 11th Cross Koranji Katte, Kolar Kolar Kolar- 563101, Karnataka, LHMVS00001513152	All That Part And Parcel of The Property Property Bearing No.1736/1592/13, 1736/13, Site No.13, Pid No.151900703400620037, Layout Formed In Sy No.72/5, Khadiyura Grama Village, Kunderajannahalli Village Panchayat Kolar Taluk- 563123, Karnataka Bounded By- North By: Site No. 12, South By: Site No. 14, East By: 15 Feet Road, West By: 15 Feet Road.	18-02-2026 Rs. 16,46,238.71/-	08-Feb-2026
2.	Venugopal A N (Borrower), Chidanandh A N (Co-Borrower), No 39/10/41, Babu Reddy Building 1st Floor, 11th Main Road, Sathish Reddy Layout 4th Cross, Hongasandra Bangalore- 560068, Karnataka/ LHSAG00001289637	Pid No.44-533-763, Old Property No.143/865, New Sss No.1169, Nagasamudra Nala Outer Area, Behind Puttaberamma Nanjappa Marriadi Hall, Channarayana, Hassan- 573116, Karnataka Bounded By- North By: CT Nagraj House, South By: Municipal Road, East By: Anekere Shivaram Property, West By: CB Devraj Property/ Remaining Site.	18-02-2026 Rs. 67,49,981/-	08-Feb-2026

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: February 27, 2026
Place: Kolar, Hassan

Authorized Officer,
ICICI Home Finance Company Limited

BAJAJ FINANCE LIMITED

Registered Office: C/o Bajaj Auto Limited Complex, Mumbai - Pune Road, Akurdi, Pune -411035, Branch Office: Bajaj Finance Ltd, 1st Floor, Peshkar Complex, ISR Road, Opposite Indira Nagar, Hospet - 583201

POSSESSION NOTICE (For immovable property)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Bajaj Finance Limited (BFL), under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Sec.13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice under Section 13(2) of the Act by registered post ("Notice") calling upon the Borrowers/Co-borrowers mentioned hereunder to repay the amount mentioned in the notice U/s 13(2) of the said Act within a period of 60 days from the date of receipt of the said notice.

The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/Mortgagors/Guarantors and public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited, for the amount mentioned herein below along with interest thereon at contracted rate.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No./Name of the Borrower/s (Mortgagor/s) Guarantor/s	Description of Secured Immovable Property	Date of Notice U/s 13(2) and U/s 13 (2) Notice Amount and Date of Possession
591RLP36352996 Suresh Kori (Borrower) & Lingappa Kori (Co-borrower) Both At - 2/69 Chowdesheri Gudi Halltera 2nd Ward Muddapura No. 10 Kampli Hospet Bellary-583132.	All that piece and parcel of property situated within the limits of Grama Panchayath, No-10 Muddapura bearing Property No. 150500400505900483, Gram Panchayat Register Property No.2139. Measurements: East-west= 7.9248 Mts, North-south= 17.34312 Mts, Total Area= 137.44 Sq.mts. Building Area= 137.44 Sq.mts	17/11/2025 Rs.20,47,913.23/- (Rupees Twenty Lakh Forty-Seven Thousand Nine Hundred and Thirteen and Twenty-Three Paise Only) as on 14/11/2025

Possession Date
25/02/2026

Date: 27.02.2026 Place: HOSPET

Sd/- Authorized Officer, Bajaj Finance Limited

ICICI Home Finance

Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Address: CTS No. 3414, 1st floor, Anant Plaza , Samdevi Galli, Khade Baazar, Near Bogarves Circle, Belgaum - 590002.

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Proveen Piraji Katkar (Borrower), Jyoti Proveen Katkar (Co-Borrower), House No.45/1, Ganapat Kulk, Peeranwadi Belgaum Belgaum 590014 Karnataka, LHBGM00001391851	Property House Bearing GP No.45/B1, Total Measuring 1295 Sq.Ft., Ganpat Galli Peeranwadi Na Na 590014 Karnataka Bounded By- North By: Property of Balkrishna Shivaji Katkar, South By: Property of Narayan Uchgaonkar, Staircase Area, East By: Common Passage, West By: Property of Prashant Chougale.	18-02-2026 Rs. 5,43,700/-	08-Feb-2026
2.	Manoj Laxman Gokwad (Borrower), Manisha Manoj Gokwad (Co-Borrower), No. 55, 1st Main, 2nd Cross, Shivaji Nagar Belgaum Belgaum 590014 Karnataka, LHBGM00001533987	CTS No 9784/A/1/A1, PID No 34677 Northern Side Total Measuring 1650 Sq.ft. Having RCC Building, Situated At Shivaji Nagar, Belgavi, 590001 Karnataka Bounded By- North By: bhagji Passage , South By: Prop of Party No.2, East By: Prop of Hira Chandrakant, West By: 3 Feet Common Passage and Thereafter Property of Anusuya Sidrai Mane .	18-02-2026 Rs. 14,93,219/-	08-Feb-2026
3.	Manoj Laxman Gokwad (Borrower), Manisha Manoj Gokwad (Co-Borrower), No. 55, 1st Main, 2nd Cross, Shivaji Nagar Belgaum Belgaum 590001 Karnataka, LHBGM00001534580	CTS No 9784/A/1/A1, PID No 34677 Northern Side Total Measuring 1650 Sq.ft. having RCC Building, Situated At Shivaji Nagar, Belgavi, 590001 Karnataka Bounded By- North By: bhagji Passage , South By: Prop of Party No.2, East By: Prop of Hira Chandrakant, West By: 3 Feet Common Passage And Thereafter Property of Anusuya Sidrai Mane .	18-02-2026 Rs. 54,550/-	08-Feb-2026

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: February 27, 2026
Place: Belgaum

Authorized Officer
ICICI Home Finance Company Limited

Chola

Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMEDIATE SECURED ASSETS ISSUED UNDER RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below - Notice is hereby given to Borrower / Mortgage(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgage(s) / (since deceased) as the case may be indicated in COLUMN (A) U/s. 8(6) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

[A]	[B]	[C]	[D]	[E & F]	[G]
Sr. No.	Loan Account No. / Names Of Borrower(s) / Mortgagor(s) / Guarantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (In Rs.) Earnest Money Deposit (In Rs.) Date of Auction & Time
1	Loan A/c. No(s) : HL05TMA000039628 1. Mr/Mrs. Kamaseththipala Shankarappa Sudha 2. Mr/Mrs. Yatheesh S B Add For Sr. No. 1 & 2 : No. Soppinahalli, Near Shaneswara Temple, Soppinahalli, Doddametilakke, Arasikere,Water Tank, Arsikere, Karnataka - 573117 Add For Sr. No. 1 & 2 : Katha No 126/33 E Katha No 151600200200420057 Soppinahalli D M Kurke Arsikere Tq Hassan Near Bus Stop Arsikere 573117	Rs. 23,08,858/- (Rupees Twenty Three Lakh Eight Thousand Eight Hundred Fifty Eight Only) As On 11-03-2025	All that piece and parcel of the R.C.C. Roofed Residential Building consisting of Ground Floor constructed in Site bearing Khatha No.126/33, E-Swathu No.151600200200420057, measuring towards East to West 11.277 Meters and North to South 7.010 Meters i.e., 11.277' X 7.010' Meters. Situated at near bus stop, Soppinahalli Grama, Kanakate Hobli, Arasikere Taluk, Hassan, Karnataka - 573117 and bounded On: East By: Own House, West By: Road, North By: House belongs to Marulappa, South By: House belongs to Rudrappa.	CONSTRUCTIVE POSSESSION	Rs. 32,00,450/- (Rupees Thirty Two Lakh Four Hundred Fifty Only) Rs. 3,20,045/- (Rupees Three Lakh Twenty Thousand Forty Five Only)
2	Loan A/c. No(s) : HL05SHA000009836 1. Mr/Mrs. Mallesha S 2. Mr/Mrs. Sushmitha B Add For Sr. No. 1 & 2: Bilaguli, Ramanathapura, Hassan Karnataka, Near Basaveshwara Temple,Arkalagud, Karnataka - 573133 Add For Sr. No. 1 & 2 : Pid No-151600300800100043, Katha No- 23 Bilaguli,Ramanathapura (H) Arkalgud Tq Hassan Karnataka Near Canara Bank Arkalgud, Karnataka - 573133	Rs. 21,47,141/- (Rupees Twenty One Lakh Forty Seven Thousand Four Hundred Forty One Only) As On 12-09-2024	Loan Proposal of B. S. Mallesha S/O Late Sri, Sattigowda in respect of site and house Property Situated at Bilaguli Village, Ramanathapura Grama Panchayath, Arakalagud Taluk, Hassan District, Within The Jurisdiction of Sub register,Arakalagud, Having a Property ID No-151600300800100043, Katha No-23, on Site Measuring East to West 16.764 Meters and North To South 14.0208 Meters.Totally Measuring 235.04 Sq Meters and Constructed Building Plinthed are 235.04 Sq Meters the entire Property Bounded as follows - East By Property of Mallegowda S/O Sri Kempegowda, West By : 15 feet Road North By : Property of Smt Huchchamma W/O Sri Huchchegowda, South By : House belongs to sri Pappegowda S/O Boregowda ,	CONSTRUCTIVE POSSESSION	Rs. 51,38,800/- (Rupees Five Lakh Thirteen Thousand Eight Hundred Eighty Only)

INSPECTION DATE & TIME : 31.03.2026 Between 11.00 a.m. to 4.00 p.m. MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-
LAST DT. OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION : 01.04.2026 before 05.00 p.m.

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof. For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with 1. Bharathi S, Mobile Number : 9538447666 and Email : bharathisp@chola.murugappa.com, 2. Mr. Nagaraja M N, Mobile Number : 9379811678 and Email : nagarajamn@chola.murugappa.com. official of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED to the best of Knowledge and information of the Authorized Officer of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties / secured Assets.

Sd/-
AUTHORIZED OFFICER,
For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

“IMPORTANT”

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MANAPPURAM HOME FINANCE LIMITED

FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923KL2010PLC039179
Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093 Contact No: 022-68194000/022-66210100.

POSSESSION NOTICE (For Immoveable Property)

Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("Act") 2002 (54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Actual possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/Loan account number/Branch	Description of Secured Asset in respect of which interest has been created	Date of Demand Notice sent & Out- standing as on Date of Notice	Date of Actual possession
1	Divya L & Lokesha G / NVAP0051023279 & MHL00510023280 / Shimoga	E Property No-151200502600420037, Property No 141/2, total 74.32 Sq Meter, Situated at Village Gollarahalli, Grama Panchaytha Masadi, Honnali Taluk, Davangere, Pa Davangere, Davangere, Karnataka, Pin:577217	12-04-2025 & Rs. 292404/-	20-02-2026
2	Halarnama Nagarajappa, Annappa A K & Saraswathi N / NHL00510014464/ Shimoga	Property Bearing RDPR Khatha No-15120050 2300220173 property No. 268/1, total 48.77 sq metre, Situated at Belamalluru village & Grama Panchayat, Honnali Taluk, Davanagere Dist. P.O Belamalluru, Davanagere, Karnataka, Pin:577217	18-03-2025 & Rs. 47675/-	20-02-2026
3	Sunitha B M & Nagaraj / NHL00510007960/ Shimoga	Property No 90/4, E Property No- 151200503070 030056, Haraganahalli Village, Hiranagere Grama Panchayat, Taluk- Honnali, Dist-Davanagere, Honnali, Pa Honnali, Shimoga, Karnataka, Pin: 577217	17-07-2024 & Rs. 458242/-	20-02-2026

Date : 27.02.2026 / Place : SHIMOGA
Sd/- Authorised Officer, Manappuram Home Finance Ltd

hpidb

HIMACHAL PRADESH INFRASTRUCTURE DEVELOPMENT BOARD
(Government of Himachal Pradesh)

REQUEST FOR PROPOSAL (RFP) FOR TRANSACTION ADVISORY SERVICES FOR SELECTION OF OPERATOR FOR OPERATION, MANAGEMENT & MAINTENANCE OF FOOTBALL GROUND & CLUB HOUSE IN DHARAMSHALA

The Himachal Pradesh Infrastructure Development Board (HPIDB) on behalf of Dharamshala Smart City Limited invites Request for Proposal (RFP) for Transaction Advisory Services for selection of operator for Operation, Management & Maintenance of Football Ground & Club House in Dharamshala on PPP Mode.

The RFP Document shall be available from 25th-Feb-2026 at <https://hptenders.gov.in> Bidders are requested to submit their proposals online as per the prescribed formats on or before 24th-March-2026 by 5:00 PM. A pre-bid meeting shall be organized for the same on 09th-March-2026 at 11:00 AM through online and physical mode at the office of HPIDB, Shimla. Online link shall be provided on the e-procurement portal.

The last date for submission of proposal is 24.03.2026 Upto 5:00 PM

FOR FURTHER INFORMATION, PLEASE CONTACT:

Chief General Manager
Himachal Pradesh Infrastructure Development Board
New Himrus Building, Circular Road, Himland
Shimla-171001, Himachal Pradesh, India
Phone No.: +91 177-2626696, 2627312
Email: hpidb-hp@nic.in; website: <https://hpidb.hp.gov.in/>

ICICI Home Finance

Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Address: Ground floor, Kakanna Building, Igatgar village, opp ICICI Bank, Anekal Main Rd, Chandapura, Bangalore- 560099, Karnataka, Branch Address: Shop No. 1316/C, 2nd floor, 9th Cross, 9th Main, Opp To Tirumalagiri Venkateswara Temple, J P Nagar, 2nd Phase Above Central Bank, Bengaluru- 560078

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Hemalatha B S (Borrower), Bhagya, (Co-Borrower), No 17 Anugrah 5th Cross Ullal Main Road Near Reliance Fresh Jna Jyothi Nagar Bangalore South Bangalore 560056 Karnataka, LHBCP00001462522	Site No.17 And Site No.18, 5th Cross, Ullal Main Road, Jyothi Nagar, Khatha No.1245, Khatha Si No.293 & 295, Bbmp Ward No.129, Mallathahalli Village, Yeshwanthpur Hobli, Bangalore North, Bangalore- 560056 Na Na 18 560056 Karnataka Bounded By- North By: Site No.19, South By: Remaining Portion of Site No 17, East By: Site No 10 And 11, West By: Road.	18-02-2026 Rs. 9,06,857.02/-	08-02-2026
2.	Hemalatha B S (Borrower), Bhagya, (Co-Borrower), No 17 Anugrah 5th Cross Ullal Main Road Near Reliance Fresh Jna Jyothi Nagar Bangalore South Bangalore 560056 Karnataka, LHBCP00001467246	Site No.17 And Site No.18, 5th Cross, Ullal Main Road, Jyothi Nagar, Khatha No.1245, Khatha Si No.293 & 295, Bbmp Ward No.129, Mallathahalli Village, Yeshwanthpur Hobli, Bangalore North, Bangalore- 560056 Na Na 18 560056 Karnataka Bounded By- North By: Site No.19, South By: Remaining Portion of Site No 17, East By: Site No 10 And 11, West By: Road.	18-02-2026 Rs. 50,015.77/-	08-02-2026
3.	Amir Riaz (Borrower), Mohammed Sarfaraz (Guarantor), No 164 2nd Floor, Rizo Noor Mansion 2nd Cross Baaji Krupa Layout Bangalore- 560077 Karnataka, LHBJP00001440697	All That Piece And Parcel of Southern Portion of Site No.17, Formerly Bearing No.17, Khatha No. 1050,77,1830,17, Old Khatha No.1050, Property No. 77, Bbmp Ward No.6,1st Cross Road, Rachenahalli, Munawar Layout, Thanisandra Village, Kr Puram Hobli, Bangalore East Taluk, Main Road, Khatha No.1050/77/1830/17, Thanisandra Village, Bangalore- 560077 Na Na 17 560077 Karnataka Bounded By- North By: Remaining Portion of The Same, South By: Private Property, East By: Road, West By: Site No. 48.	18-02-2026 Rs. 2,87,270/-	08-02-2026
4.	Amir Riaz (Borrower), Mohammed Sarfaraz (Guarantor), NO 164 2nd Floor, Rizo Noor Mansion 2nd Cross Baaji Krupa Layout Bangalore- 560077 Karnataka, LHBJP00001449634	All That Piece And Parcel of Southern Portion of Site No.17, Formerly Bearing No.17, Khatha No. 1050,77,1830,17, Old Khatha No.1050, Property No. 77, Bbmp Ward No.6, 1st Cross Road, Rachenahalli, Munawar Layout, Thanisandra Village, Kr Puram Hobli, Bangalore East Taluk, Main Road, Khatha No.1050/77/1830/17, Thanisandra Village, Bangalore- 560077 Na Na 17560077 Karnataka Bounded By- North By: Remaining Portion of The Same, South By: Private Property, East By: Road, West By: Site No. 48.	18-02-2026 Rs. 59,250.6/-	08-02-2026
5.	K Ramesh (Borrower), Sujathar R (Co-Borrower), Municipal New No 284 1 2nd Floor 3rd Main Road Isro Layout V Kramn Nagar Bikashi Bangalore Bangalore- 560078 Karnataka, LHBJP00001397912	All That Piece And Parcel of Flat No T-2, Third Floor, Ms.1335 Sq.ft., With Car Parking, Harsha Residency Site No 56, Sy No 11, New Bbmp Kotha No 954/56 Gubbaballa Village Uttarahalli Hobli, Bbmp Ward No.184, Bangalore South Taluk Bangalore South Taluk- 560061 Karnataka Bounded By- North By: Road, South By: Site No.47, East By: Site No 55, West By: Site No 57.	18-02-2026 Rs. 37,77,363/-	08-02-2026
6.	K Ramesh (Borrower), Sujathar R (Co-Borrower), Municipal New No 284 1 2nd Floor 3rd Main Road Isro Layout V Kramn Nagar Bikashi Bangalore Bangalore 560078 Karnataka, LHBJP00001398316	All That Piece And Parcel of Flat No T-2, Third Floor, Ms.1335 Sq.ft., With Car Parking, Harsha Residency Site No 56, Sy No 11, New Bbmp Kotha No 954/56 Gubbaballa Village Uttarahalli Hobli, Bbmp Ward No.184, Bangalore South Taluk Bangalore South Taluk, 560061 Karnataka Bounded By- North By: Road, South By: Site No.47, East By: Site No 55, West By: Site No 57.	18-02-2026 Rs. 1,30,154/-	08-02-2026

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: February 27, 2026, Place: Bangalore

Authorized Officer, ICICI Home Finance Company Limited

S. E. RAILWAY – TENDER

For on behalf of the President of India, the Sr. Divisional Engineer, South Eastern Railway, Garden Reach, Kolkata-700043 invites E-tender for the following works before 15.00 hrs on the date mentioned against items and will be opened at 15.30 hrs.: Sl. No.; Tender No.; Description of Works; Tender Value; & Earnest Money respectively: (1); T-PUB-GRC-2026-423 Dt. 25.02.2026; Strengthening & improvement of building no & 19 & 20 along with other miscellaneous work under ADEN/Settlement/GRC, South Eastern Railway, Garden Reach: ₹ 4,90,56,873.96; ₹ 3,95,300.00; (2); T-PUB-GRC-2026-424 Dt. 25.02.2026; Construction of new Auditorium (G+ I) at Third Colony, Garden Reach Complex, under the jurisdiction of ADEN/ Settlement/Garden Reach, South Eastern Railway; ₹ 9,23,14,004.09; ₹ 6,11,600.00; Cost of Tender Documents : ₹ 0.00 (for Sl. No. 1 & 2); Date of opening : 24/03/2026 (for Sl. No. 1) & 18/03/2026 (for Sl. No. 2); Completion period of the work : 12 (Twelve) Months (for Sl. No. 1) & 18 (Eighteen) Months (for Sl. No. 2). Any change in tender schedule, corrigendum, amendment, if any shall be available on the E-tender portal only and same will not be publish in the newspaper. Interested Tenders may visit website www.ireps.gov.in for full Details / Description/specification of the Tenders and submit their bids online. In no case manual tenders for these works will be accepted. N. B.: Prospective Bidders may regular visit www.ireps.gov.in to participate in all tenders. Help Desk cont. no. 033-2450-3783. (PR-1239)

Form No. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another Before The Central Government (Regional Director, South East Region) In the matter of Section 13(4) of the Companies Act, 2013 read with Rule 30 of the Companies (Incorporation) Rules, 2014 AND In the matter of DUTCHWERK INDIA PRIVATE LIMITED having its registered office at No 299A, 1st Cross, Btm 2nd Stage, 7th Main, Micro Layout Bangalore Karnataka 560076 ..Petitioner Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 25th February 2026 and to enable the company to change its Registered Office from "State of Karnataka" to "State of Tamil Nadu". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, South East Region at the address 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattianaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad- 500068, Telangana within fourteen days of the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below. No 299A, 1st Cross, Btm 2nd Stage, 7th Main, Micro Layout Bangalore Karnataka 560076 For and on behalf of the Applicant For DUTCHWERK INDIA PRIVATE LIMITED Sd/- Director Date: 27-02-2026 Place: Bangalore Mohamed Hashique DIN: 08844795

Bank of Baroda

Regional Office, Bengaluru South : 4th Floor, 41/2, M G Road, Trinity Circle, Bengaluru – 560001

FOR THE KIND ATTENTION OF MOST VALUED CUSTOMERS

The Following bank branch presently functioning at below mentioned address will be shifted to new address and shall function at the said new address shortly. It shall cater all types of banking business from the said premises. Details as mentioned below.

NAME OF THE BANK/BRANCH	PRESENT ADDRESS	PROPOSED ADDRESS
Bank of Baroda Whitefield Branch	Bank of Baroda No. 274, 1st Floor, Whitefield Main road Whitefield, Bangalore-560066 VJWHIT@bankofbaroda.bank.in Branch Head : 91763 74455 & 8618182139	Bank of Baroda No. 48/2, "Ira Square", Borewell Main Road Whitefield, Bangalore-560066 VJWHIT@bankofbaroda.bank.in Branch Head : 91763 74455 & 8618182139

We also wish to inform all the locker holder customers of our above mentioned branch that utmost care will be taken while shifting the locker to the proposed premises. However, in order to minimize the risk and loss during the shifting if any customer with locker facility desire to take possession of the contents before shifting and redeposit the same after shifting of the lockers to the proposed location, we request you to do so on or before shifting by contacting the concerned Branch Head.

We sincerely regret the inconvenience caused to you in this regard and assuring you of our best services at all times.

Date: 26.02.2026
Place: Bengaluru

Sd/- Regional Head,
Bank of Baroda, Bangalore South

KOTAK MAHINDRA BANK LIMITED

Regd. Office : 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400 051

Branch Office : Kotak Mahindra Bank Ltd, No. 22, Kotak House, M G Road, Bangalore – 560001.

POSSESSION NOTICE (For immovable property)

(As per Appendix IV read with Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

WHEREAS, The undersigned being the Authorized Officer of KOTAK MAHINDRA BANK LIMITED, a banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400 051 and Branch Office at Kotak Mahendra Bank Ltd, No. 22, Kotak House, M G

ಗನ್ನಡೋಗ್ಯಗೊಂಡಿರುವ ವಾಯೋಗ್ಯ ಸ್ತುತನ ನಿವೇಶನ ಸಂ. 402/30, ಮೈಸೂರು 1200 ಹೆಚ್
ಅಡಿ, ಒಂದಡಿ ಸಂ. 65-245-30, 12 ವಿವಿಧ ಗಾಢವು ಹೀಗೆ ಬಲ್ಲಿಂಗ ಕೋ-ಅಪರೇಟಿವ್
ಸೊಸೈಟಿ ಲಿಮಿಟೆಡ್ ರೂಪದಲ್ಲಿ ರೂಪಿಸಲಾಗಿದೆ. ಆಯ್ದವು 60ನೇ ಮಾರ್ಗದರ್ಶಿ, ವೆಂಕಟೇಶ್ವರ
ಮಠದ ಮೇಲ್ಮನೆಯಲ್ಲಿ, ಮಡಿವಾಳ, ಬೆಂಗಳೂರು-560076 ರಲ್ಲಿರುವ ಜೊತೆಗೆ ಅಲ್ಲಿ ಕಟ್ಟಡವನ್ನು
ನಿರ್ಮಿಸಲಾಗಿದೆ. ಸ್ತುತನ ಚಟ್ಟುಬಂದಿ : ಸ್ತುತನ ಚಟ್ಟುಬಂದಿ (ದಾಖಲೆ ಪ್ರಕಾರ): ಕೂಡಾಣ್ಣ್: ಸ್ತುತನ
402/15, ಪತ್ನಿಮಕ್ಕ: ರಸ್ತೆ, ಉತ್ತರಣ್ಣ್: ವಾಯೋಗ್ಯ ಕಟ್ಟಡ, ದಕ್ಷಿಣ್ಣ್: ರಸ್ತೆ

NORTHERN RAILWAY CORRIGENDUM

Ref: Tender Notice No. 81/2025-Dated-22.01.2026.
Tender No. 07250235, Due on 27.03.2026.
In reference to above tender,
(1) Tender due date has been extended from dated 19.03.26 to 27.03.26.
(2) Tender quantity decrease 166000 nos. to 111298 nos.
(3) EMD had been updated.
All other terms and condition remain unchanged.
The corrigendum has been published on website www.ireps.gov.in.

SERVING CUSTOMERS WITH A SMILE

VIRTUAL GLOBAL EDUCATION LIMITED
CIN: L67120DL1993PLC025256
Regd Office - 1008, 11th Floor RG Trade Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
E-mail : cs@virtualeducation.com,
Website: www.virtualeducation.com in Tel: +Ph: 011-41522143

NOTICE TO SHAREHOLDERS FOR OPENING OF SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUEST OF PHYSICAL SHARES
Pursuant to SEBI Circular No. SEBI/HO/38/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026, shareholders are hereby informed that a special window is reopened for a period of one (1) year, from February 05, 2026 to February 04, 2027, for re-lodgement of transfer request of physical shares.

This facility is available for re-lodgement of transfer deeds, which were lodged prior to April 01, 2019 for transfer of physical shares and were rejected/returned due to deficiency in the transfer documents/process/or otherwise. Shares, after re-lodgement requests and verification, will be transferred only in the name of the transferee and would not be transferred in the name of any other person. Such transfer requests shall be lodged only in the transfer-cum-demat mode, i.e., the shares will be transferred to transferee only in dematerialised form and shall be lock in for a period of one year from the date of registration of transfer.

Shareholders who have missed earlier deadline of January 06, 2026 (the cut-off date for re-lodgement of transfer deeds) are encouraged to take this opportunity by furnishing necessary documents to our Registrar and Share Transfer Agent, Skyline Financial Services Private Limited at info@skylinetia.com; Contact Number: 011-26812682, D-153 A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020.

For Virtual Global Education Limited
SD/-
Prasanna Laxmidhar Mohapatra
Whole-Time Director

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF THYNKUE BRANDS PRIVATE LIMITED

1. Name of Corporate Person	Thynkue Brands Private Limited
2. Date of incorporation of corporate person	27/05/2022
3. Authority under which corporate person is incorporated/ registered	Registrar of Companies - Bangalore.
4. Corporate Identity Number of corporate person	U51909KA2022PTC161846
5. Address of the registered office and principal office (if any) of corporate person	Flat No.1F-2, Kanchanahalli Surya Park View Apt, Ideal Homes, Halageva, Derahalli, Bangalore, Karnataka, India, 560098
6. Liquidation commencement date of corporate person	26th February, 2026
7. Name, address, email address, telephone number and the registration number of the liquidator	Name: Pramod Srihari Email : pramod@capad.in Address: #3rd Floor, Raj Towers, 23rd Cross, Banashankari 2nd Stage, Bengaluru - 560070 Telephone : 080-41607277 Registration number - IBBI/IPA-001/IP-P-02286/2021-2022/13674
8. Last date for submission of claims	28th March, 2026

Notice is hereby given that Thynkue Brands Private Limited has commenced voluntary liquidation on 26th February, 2026.

The stakeholders of Thynkue Brands Private Limited are hereby called upon to submit a proof of their claims, on or before 28th March, 2026, to the liquidator at the address mentioned against item 07.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Pramod Srihari
Liquidator
IBBI/IPA-001/IP-P-02286/2021-2022/13674
Date: 27th February, 2026
Place: Bengaluru

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015, Tamil Nadu, India, and Branch Office: At Office No-311 & 312, 3rd Floor, T. Nagar, Northex, And, NSP Delhi - 110034. Authorized Officer: Mr. Sunny Malik, Contact No.: 9654130749; Email: sunnymalik@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY
Sale Of Immovable Assets Charged To HHFL Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the scheduled property u/s 13(4) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in this Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for the realization of its dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Standard terms & conditions for sale of property through Private Treaty are as under: 1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". 2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. 5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. 6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 7. The purchaser shall conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 8. HHFL reserves the right to reject any offer of purchase without assigning any reason. 9. In case of more than one offer, HHFL will accept the highest offer. 10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application. 11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules. 13. The Sale Date will be - 13.03.2026.

LAN NO. - DL/SDR/SDRA/A00000993. Borrower Name - Nirogga Singh
Reserve Price: Rs. 20,50,000/- (Rupees Twenty Lakhs) Fifty Thousand Only)
Schedule Description Of The Property (secured Asset): Built Up Third Floor With Roof Terrace Rights, Front Rhs, Pvt Flat No. 404, Area Measuring 60 Sq. Yards, Out Of Above Said Built Up Property Bearing Plot No. 105 & 106, Out Of Kharsa No 16 & 17, Situated In The Revenue Estate Of Village Nawada Majra, Hastal, Adhi Known As Bhagwati Garden Extn. E-block, Uttam Nagar, New Delhi - 110059. Boundaries: East - Other's Property, West - Other's Unit North - other's Unit Road, South - Lift

LAN NO. - DL/SDR/SDRA/A000001580. Borrower Name - Praveen Kumar
Reserve Price: Rs. 13,00,000/- (Rupees Thirteen Lakhs) (Only)

Schedule Description Of The Property (secured Asset): Built Up First Floor (back side One Left Hand Side) Without Roof Terrace Rights. Area Measuring 50.2 Sq. Yards, Lx 42.22 Meters, Out Of Total Area Measuring 202 Sq. Yards, Lx 168.88 Sq. Meter. Built On Property Bearing Plot No 44-c, 46, 48-a, 48-b, Out Of Kharsa No 40/13, Situated In The Revenue Estate Of Village Razapur Khurd, Delhi State Delhi Colony Known As Defence Enclave Part - 1, Gali No - 6, Mohan Garden, Uttam Nagar, New Delhi - 110059. Boundaries: East - Other's Property (vacant Plot), West - Back Rhs Flat / Other Property, North - front Rhs Flat / Road 20 Ft. South - Gali 8 Ft

Place: Delhi Date: 27.02.2026 Sd/- Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - III
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/557/2022 13.02.2026

STATE BANK OF INDIA
Versus
SHRI SANDEEP YADAV

To,
(CD 1) M/S ZENICA CARS INDIA PVT LTD, ORCHID CENTRE SECTOR 53 GOLF COURSE ROAD, GURGAON, HARYANA- ALSO AT: CAPITOL POINT BANGA KHARAG SINGH MARG CONNAUGHT PLACE

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT2) in OA/375/2016 an amount of Rs. 2028503.34 (Rupees Twenty Lakhs Twenty Eight Thousands Five Hundred three And Paise Thirty Four Only) along with pendentilite and future interest @ 9% Simple Interest Yearly w.e.f. 09.06.2016 till realization and costs of Rs. 44000/- (Rupees Forty Four Thousands Only) has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 26.02.2026 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 13.02.2026

Sd/-
Recovery Officer
DEBTS RECOVERY TRIBUNAL DELHI(DRT 2)

BE SWASTH HEALTHCARE LIMITED

CIN: L93000DL1985PLC021397
Regd. Office: 812, Aggarwal Cyber Plaza-1, Netaji Subhash Place, Pitampura, New Delhi-110034, Tel: 011-46142960
Website: www.be-swasth.in; Email-ID: cs@be-swasth.com

NOTICE TO SHAREHOLDERS FOR OPENING OF SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUEST OF PHYSICAL SHARES

Pursuant to SEBI Circular No. SEBI/HO/38/13(11)2026-MIRSD-POD/13750/2026 dated January 30, 2026, shareholders are hereby informed that a special window is reopened for a period of one (1) year, from February 05, 2026 to February 04, 2027, for re-lodgement of transfer request of physical shares.

This facility is available for re-lodgement of transfer deeds, which were lodged prior to April 01, 2019 for transfer of physical shares and were rejected/returned due to deficiency in the transfer documents/process/or otherwise. Shares, after re-lodgement requests and verification, will be transferred only in the name of the transferee and would not be transferred in the name of any other person. Such transfer requests shall be lodged only in the transfer-cum-demat mode, i.e., the shares will be transferred to transferee only in dematerialised form and shall be lock in for a period of one year from the date of registration of transfer.

Shareholders who have missed earlier deadline of January 06, 2026 (the cut-off date for re-lodgement of transfer deeds) are encouraged to take this opportunity by furnishing necessary documents to our Registrar and Share Transfer Agent, Beetal Financial & Computer Services Private Limited at beetalna@gmail.com; Contact Number: 011-29961281-283; Address: Beetal House, 3rd Floor, 99, Madangir, Behind LSC, New Delhi-110062.

For Be-Swasth Healthcare Limited
Sd/-
Renu
Date: 26th February, 2026
Place: New Delhi Company Secretary

Hinduja Housing Finance Limited
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015, Tamil Nadu, India, and Branch Office: At Office No-311 & 312, 3rd Floor, T. Nagar, Northex, And, NSP Delhi - 110034. Authorized Officer: Mr. Sunny Malik, Contact No.: 9654130749; Email: sunnymalik@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY
Sale Of Immovable Assets Charged To HHFL Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the scheduled property u/s 13(4) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in this Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for the realization of its dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Standard terms & conditions for sale of property through Private Treaty are as under: 1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". 2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. 5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. 6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 7. The purchaser shall conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 8. HHFL reserves the right to reject any offer of purchase without assigning any reason. 9. In case of more than one offer, HHFL will accept the highest offer. 10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application. 11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules. 13. The Sale Date will be 19.03.2026.

Borrower details: Mr. Pramod Kumar; LAN NO. GH/HPR/HAPU/A000000382
Reserve Price: Rs. 13,00,000/- (Rupees Thirteen Lakhs) (Only)

Schedule Description Of The Property (Secured Asset): All That Part And Parcel Of Residential House Plot No. Having Ad Measuring 02 Area 100.725 Sq. Yards i.e. 84.25 Sq. Mtrs. Part Of Kharsa No. 1760/IMI & 1761/1, 1761/1/1, 1761/1/2, Situated At Mohalla Tapa Sarai, Hargra - 245101, Uttar Pradesh. Authorized Officer: RLM - Hasumuddin Raza - 845898202 (RRM - Harish Yadav - 7060411785) CLM - Rav - 999904581 (CRM - Lalit Panwar - 9837000044; Email: ravikumar.lv@hindujahousingfinance.com

Place: HAPUR Date: 27.02.2026 Sd/- Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266
Branch Office- No. N/17, 15th Floor, Vijaya Building Barakhamba Road, New Delhi - 110001

APPENDIX IV
[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]

Possession Notice (for Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a demand notice dated 16-12-2025 calling upon the borrowers RAJEEV JINDAL KAVITA JINDAL & M/S ARYA MUKUND ENTERPRISES mentioned in the notice being of Rs. 46,96,348.00/- (Rupees Forty Six Lakh Ninety Six Thousand Eight Hundred Forty Eight Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 25th day of February of the year, 2026.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 46,96,348.00/- (Rupees Forty Six Lakh Ninety Six Thousand Eight Hundred Forty Eight Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All That Piece And Parcel Of Residential Flat No.-G-4, Ground Floor Without Roof Area Measuring 111.48 Sq. Mtrs Covered Area 1200 Sq. Ft. Situated At Plot No. K-F-42, In Residential Colony Kavi Nagar Ghaziabad Tehsil And Distt Ghaziabad, Uttar Pradesh.201002 And Bounded As: East: Property No. 51/Property No. 41 West: Flat No. G-3/Property No. 43 North: 60 wide Road South: Flat No. G-1/Other Property.

Date: 25.02.2026
Place: NEW DELHI
Authorised Officer
Aditya Birla Housing Finance Limited

SITAARA HOUSING FINANCE LTD
(Formerly known as Sewa Grih Rin Ltd.)
Corporate Office Address: 13-15, Sector-12, Old No. G-12, Plot No. 13-B, Guru Nanak Park, Laxmi Nagar, Delhi - 110092- Delhi - India

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

The undersigned is the Authorized Officer of Sitaara Housing Finance Ltd under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act), in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002. The Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amount mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to Sitaara Housing Finance Ltd, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date as mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to SEWAARIN RIN LIMITED by the said Borrower(s) respectively.

Sr. Loan Account No. / Name of Borrower /
No. Guarantor
Date and Amount of Demand Notice

1. Loan Account No. : HARR000005012391
1. Mrs. Sudesh, Daughter of Shri Praveen
2. Shri Lakhman, Son of Shri Praveen Chand
3. Shri Saroj, Son of Shri Mohan Lal
Rs. 4,99,056.26/- (Rupees Four Lakh Ninety Nine Thousand Five Hundred Sixty Two and Twenty-Six Paise only) As on 11.02.2026

Description of Mortgaged Property: Plot No. 40, near Palika Vihar, Mahavir Colony, Tehsil & District Haryana-125001. Area of the mortgaged plot is 50 sq. yards. Boundaries: East-Other's Property (30 ft wall), West- Plot No. 39 (30 ft wall), North- Other's Property (15 ft wall) and South- Common lane (15 ft wall)

2. Loan Account No. : LAP100005998
1. Mrs. Saroj Devi, W/o Shri Balwan Singh
2. Shri Balwan Singh, S/o Shri Karan Singh
Rs. 4,09,562.27/- (Rupees Four Lakh Nine Thousand Five Hundred Sixty-Two and Twenty-Six Paise only) As on 11.02.2026

Description of Mortgaged Property: Land measuring 3 Marla i.e. 100 Sq. Yards forming part of Mustakil No. 8 & 9, various Kila numbers, situated at Pwra, Tehsil & District Rewari, Haryana. Area of mortgaged property is 100 sq. yards. Boundaries: East- Property of Raj Yadav, West- Passage, North- Property of Raj Yadav, South- Passage

3. Loan Account No. : H3CP000005007207
1. Mrs. Nazish Hashmi, W/o Shri Zahir Hashmi
2. Shri Zahir Hashmi, S/o Shri Ashraf Hashmi
3. Shri Farooq Hashmi, S/o Shri Zahir Hashmi
4. Shri Shahrukh Hashmi, S/o Shri Zahir Hashmi
5. Shri Salim Khan, S/o Shri Ahsan Ali
Rs. 18,121,777/- (Rupees Nine Lakh Eighteen Thousand One Hundred Twenty-One and Seventy-Six Paise only) As on 11.02.2026

Description of Mortgaged Property: Private Plot No. 43, Arzi No. 99-A and 99-B, Village Bhensiyas, Tehsil & District Moradabad, Uttar Pradesh. Area of mortgaged property is 70.26 sq. metres. Boundaries: East- Plot No. 42 (Shri Zakir), West- Private Plot No. 44, North- Rice and other plots, South- 10 feet road.

4. Loan Account No. : H4CP000005004377
1. Mrs. Gudi, W/o Shri Daryav Singh
2. Shri Daryav Singh, S/o Shri Ram Khiladi
3. Shri Kripal Singh, S/o Shri Daryav Singh, 4. Shri Akash, S/o Shri Daryav Singh
5. Shri Kumar Pal, S/o Shri Banno
Rs. 4,88,965.83/- (Rupees Four Lakh Eighty-Eight Thousand Nine Hundred Sixty-Five and Eighty-Three Paise only) As on 11.02.2026

Description of Mortgaged Property: Roshan Vihar Colony, Mouza Lohwan, Baldev Road, Laxmi Nagar, Tehsil Mahavir, District Mathura, Uttar Pradesh. The area of the mortgaged property plot is 169.91 square meters. Boundaries: East - Land of Vijendra, West - Land of Karan Singh, North - 15 feet road, South - Field of Yadram.

5. Loan Account No. : LAP200000772
1. Mrs. Jyoti Pandey, W/o Shri Kuldeep Pandey
2. Shri Kuldeep Pandey, S/o Shri Aniruddh Prasad Pandey
Rs. 4,16,327.73/- (Rupees Four Lakh Sixteen Thousand Three Hundred Twenty-Seven and Seventy-Three Paise only) As on 11.02.2026

Description of Mortgaged Property: House No. 1342-A, Silver City, Pavi Sadkaur, Loni Dehat, Ghazidh, Uttar Pradesh. The area of the mortgaged property plot is 450 square feet. Boundaries: East - Property of another owner, West - Property of another owner, North - Property of another owner, South - 25 feet wide road.

6. Loan Account No. : HARR000005014738
1. Mrs. Irfana, W/o Shri Mohammad Irfan
2. Shri Yaseen, S/o Shri Mohammad Irfan, 3. Shri Faiz Ali, S/o Mrs. Irfana
Rs. 3,17,670.14/- (Rupees Three Lakh Seventeen Thousand Six Hundred Seventy and Fourteen Paise only) As on 11.02.2026

Description of Mortgaged Property: Gata No. 323, Tila Colony, Jyampur, Tehsil and District Moradabad, Uttar Pradesh. The area of the mortgaged property plot is 30.41 square meters. Boundaries: East - 5 feet wide road, West - Arzi Mohammad Ali, North - Arzi of another person, South - Arzi of Mohammad Rais etc.

If the said Borrowers shall fail to make payment to Sitaara Housing Finance Ltd as aforesaid, Sitaara Housing Finance Ltd shall proceed to take the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of Sitaara Housing Finance Ltd. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place: Haryana & Delhi, Date: 26.02.2026 Authorised Officer, Sitaara Housing Finance Ltd

FORM NO.14
[See Regulation 33(2)]
By Regd. A/D, Dastl failing which by Publication

OFFICE OF THE RECOVERY OFFICER -I/II
DEBTS RECOVERY TRIBUNAL DELHI(DRT 1)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/381/2025 22-12-2025

PUNJAB AND SIND BANK Versus SMIRITI MAHARISHI SARIN AND ORS.

To,
(CD 1) SMIRITI MAHARISHI SARIN D/O ASHOK MAHARISHI, C-105, SU VIHAR SEC -43, GALLERIA, DLF-IV, GURAGON, HARYANA- 122009

(CD 2) ARVIND RAJ KAUSHIK, 24-C, YUSUF SARAI NEW DELHI-110059

(CD 3) M/S RUDRA BUILDWELL CONSTRUCTIONS PRIVATE LIMITED THROUGH ITS DIRECTORS- MRS MANJU RANI, 309. PADMA TOWER- II, RAJENDRA PLACE NEW DELHI , Also At: CS-01, FOURTH FLOOR, ANSAL PLAZA, VASHALI GHAZIABAD, UTTAR PRADESH-201010

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI(DRT 1) in TA/2602/2022 an amount of Rs. 5618344.18 along with pendentilite and future interest @ 9.35% Compound Interest Monthly w.e.f. 22/02/2021 till realization and costs of Rs.39000 (Rupees Thirty Nine Thousands Only) has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 10/03/2026 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 22/12/2025.

Sd/-
NIRANJAN SHARMA
Recovery Officer-II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

Registered Office: at Gateway Building, Apollo Bunder, Mumbai- 400 001.
Corporate Office: at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amli Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070 .

DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagors have availed loans from Mahindra and Mahindra Financial Services Ltd by mortgaging your movable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas Mahindra and Mahindra Financial Services Ltd being a secured creditor under the Act, and in exercise of the powers conferred under section

